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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A.No.1110/92

Dt. of order: 21.1.1994

Magan Lal & Ors.

: Applicants

Vs.

Union of India & Ors. : Respondents

Mr.J.K.Kaushik : Counsel for applicants

Mr.Manish Bhandari : Counsel for respondents

CORAM:

Hon'ble Mr.Gopal Krishna, Member(Judl.)

Hon'ble Mr.O.P.Sharma, Member(Adm.).

PER HON'BLE MR.GOPAL KRISHNA, MEMBER(JUDL.).

Applicants Magan Lal, Bal Kishan Sharma and Dinesh Chandra Gupta, in this application under Sec.19 of the Administrative Tribunals Act, 1985, have prayed that the impugned order dated 20.11.91 (Annex.A-1) by which the written test held in respect of the applicants was cancelled and, the order dated 16.10.92 (Annex.A-2) by which applications from fresh candidates for the post of Goods Guard scale Rs.1200-2040(RP) were invited, be quashed. The applicants made a further prayer for directing the respondents to consider their candidature for the post of Goods Guard as per their position in the result of the suitability test held on 31.2.1991 with all consequential benefits.

2. We have heard the learned counsel for the parties and carefully perused the records.

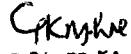
3. Shorn of unnecessary details, it has been stated by the respondents in their reply that the grievances of the applicants made in this application have already been redressed by the Administration vide letter No.ET,1025/9/Vol.iii(L) dated 23.2.93 wherein not only the result of the applicants has been declared but out of the 3 applicants 2 of them have also been declared to be successful and the successful candidates have been given the benefit of selection from the earlier date and it

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has also been decided to include their names in the select list prepared earlier.

4. The learned counsel for the applicants now states that in view of this reply, the present application has become infructuous. The application is, therefore, dismissed with no order as to costs.


(O.P.Sharma)
Member(A).


(Gopal Krishna)
Member(J).